

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH LUCKNOW**

**Item No. 1**

**ORIGINAL APPLICATION NO: 332/00046/2021**

**This, the 07<sup>th</sup> day of September, 2021**

**HON'BLE MS. JASMINE AHMED, MEMBER (J)  
HON'BLE MR. A. MUKHOPADHAYA, MEMBER (A)**

**Poonam Srivastava**, aged about 57 years, Daughter of Late Shri Awadhesh Kumar Srivastava, Resident of Banglow No.4, Bheem Rao Ambedkar Police Academy, In Front of Central Police Hospital, Moradabad.

....Applicant

**By Advocate: Shri Praveen Kumar**

**Versus**

1. Union of India, through the Secretary, Ministry of Home Affairs, North Block, New Delhi 110001.
2. **STATE OF U.P.** through Secretary (Home), Police Services, Section-1, Government of Uttar Pradesh, Lucknow.
3. The Chief Finance & Accounts Officer, Police Headquarter, Allahabad (Sarojini Naidu Marg) - 211002.
4. The Finance Controller, Police Headquarter, Allahabad – 211002.

....Respondents

**By Advocated: Ms. Prayagmati Gupta**

**Shri Shailendra Singh Rajawat**

**ORDER (ORAL)****HON'BLE MS. JASMINE AHMED, MEMBER (J)**

At the outset, learned counsel for the applicant submitted that the applicant was promoted in the year 2010 in Grade Pay of Rs. 8700/-. Since, a departmental proceeding was pending against the applicant, her case was kept under the sealed cover. The enquiry against the applicant was dropped in compliance of judgement & order passed by Hon'ble High Court, affirmed by the Hon'ble Supreme Court. Thereafter, the applicant raised her claim for revision of her pay from the year 2010 at par with her juniors by means of representation dated 17.06.2017, but nothing has been done by the respondents.

2. Learned counsel for the applicant further states that the applicant would be satisfied if a direction be given to the respondents/competent authority to consider and dispose of the pending representation of the applicant dated 17.06.2017 (Annexure A-5) within a stipulated period of time.

3. In view of the above submissions made by the applicant's counsel, we direct the respondents to consider and decide the representation of the applicant dated 17.06.2017 (Annexure A-5) by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order. It is made clear that we have not commented anything on the merit of the case.

4. In view of the above, the OA is disposed of. No costs.

**(A. Mukhopadhyaya)**  
**Member (A)**

**(Ms. Jasmine Ahmed)**  
**(Member (J)**

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